

ITEM NO.29

COURT NO.8

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 4180-4181/2020

(Arising out of impugned final judgment and order dated 23-04-2019 in SA No. 610/2017 11-11-2019 in CMRA No. 10/2019 passed by the High Court Of Judicature At Allahabad)

BADRI NARAIN SINGH & ORS.

PETITIONER(S)

VERSUS

STATE OF U.P. & ORS.

RESPONDENT(S)

(IA No. 19263/2020 - EXEMPTION FROM FILING O.T., IA No. 19262/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 11-10-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Somesh Chandra Jha, AOR
Mr. Tatsat Shukla, Adv.
Mr. Parvez Alam, Adv.
Mr. Shubham Gurung, Adv.

For Respondent(s) Mr. Pramod Swarup, Sr. Adv.
Ms. Pareena Swarup, Adv.
Ms. Alka Sinha, Adv.
Mr. Anuvrat Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned Counsel for the respondent nos. 1 and 2 wants time to file counter affidavit.

List on 22.11.2022.

(POOJA SHARMA)
COURT MASTER (SH)

(MONIKA DEY)
COURT MASTER (NSH)